

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/5151/2021**



This the 20th day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Noble Preet Singh, S/o S. Gurcharan Singh, R/o House No. 104-Bakshi Nagar, Jammu, aged 26 years

.....Applicant

(Advocate:- Mr. D.S. Chauhan-Not Present)

**Versus**

1. State of Jammu & Kashmir through its Commissioner/Secretary to Government, Transport Department, J&K Government, Civil Secretariat, Srinagar and 5 ors. ....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference on behalf of the applicant.

2. On the last date also i.e., 30.03.2021, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Arun...*